

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 202/TL/2026

Subject : Petition under Sections 14, 15 and 79(1)(e) of Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 seeking grant of a separate Transmission Licence to Dhule Power Transmission Limited for the project to be implemented under the Regulated Tariff Mechanism.

Petitioner : Dhule Power Transmission Limited (DPTL)

Respondents : Central Transmission Utility of India Limited (CTUIL) & Ors.

Date of Hearing : **25.5.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Aparajita Upadhyay, Advocate, DPTL

Record of Proceedings

The learned counsel for the Petitioner submitted that the present Petition has been filed seeking the grant of a separate Transmission Licence for the implementation of the RTM Project, i.e., *“Implementation of 1 No. of 220 kV line bay at Dhule PS for RE Interconnection of M/s Adyant Enersol Private Limited (AdEPL) 94 MW RHGS”* as awarded by the Respondent/CTUIL vide OM dated 4.11.2025.

2. After hearing the learned counsel for the Petitioner, the Commission directed as under:

(a) Admit and issue notice to the Respondents;

(b) The Respondents to file their respective replies, if any, within two weeks, with a copy to the Petitioner, who may file its rejoinder(s) within a week thereafter.

3. The Petition will be listed for hearing on **18.6.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

